

No. 7-1/2016-AS-IV  
Government of India  
Ministry of Communications  
Department of Telecommunications  
(Access Services Wing)

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Sanchar Bhawan  
20 Ashoka Road, New Delhi

05<sup>th</sup> April 2017

**Subject:** TRAI recommendations dated 21.10.2016 on violation of the provisions of License Agreements and Standards of Quality of Service of Basic Telephone Service (Wireline) and Cellular Mobile Telephone Service Regulations, 2009 by M/s Bharti Airtel Limited.

This has reference to TRAI recommendations vide letter no. 10-6/2016-BB&PA dated 21.10.2016 regarding above subject.

2. The said recommendations have been examined in the Department. In terms of fifth proviso of section 11(1)(d) of the Telecom Regulatory Authority of India Act, 1997 (as amended), the said recommendations is being referred back to TRAI to provide its reconsidered opinion in the light of comments/ observations of the Department annexed herewith (Annexure). While forwarding reconsidered opinion, TRAI is requested to also provide the following information:

- (a) number of subscribers on the date of launch of service by M/s RIL i.e. the number of subscribers acquired by it during beta testing phase;
- (b) basis on which amount of penalty is recommended; and
- (c) provisions of law under which penalty has been recommended.

3. This has the approval of Competent Authority.

Encl. – As above.

*Urvashi*  
05/04/17  
(Urvashi Sangwan)  
ADG(AS-IV)  
Tele.: 23320168

To,

Secretary  
Telecom Regulatory Authority of India  
Mahanagar Doorsanchar Bhawan (next to Zakir Hussain College)  
Jawaharlal Nehru Marg (Old Minto Road)  
New Delhi: 110 002

